

HIGH COURT OF DELHI : NEW DELHI

The Roster of Sitting of Hon'ble Judges effective from 04th July, 2011 will be as under:-

<p>DB-I</p> <p>Hon'ble the Chief Justice</p> <p>Hon'ble Mr. Justice Sanjiv Khanna</p>	<ol style="list-style-type: none"> 1. PILs 2. Letters Patent Appeals (other than those relating to Armed Forces) from the year 2009 to 2011 3. Writ Petitions challenging Constitutional validity of any Act, Rules, Regulations etc. 4. Writ Petitions (Tax) 5. Writ Petitions (Service) including matters arising out of orders of CAT of the year 2011. 6. Regular hearing matters of the above categories
<p>DB-II</p> <p>Hon'ble Mr. Justice Vikramajit Sen</p> <p>Hon'ble Mr. Justice Siddharth Mridul</p>	<ol style="list-style-type: none"> 1. First Appeals from Orders (Original Side) from the year 2008 to 2010 and of 2011 in addition to the appeals where petitions seeking relief against an International Arbitration are dismissed/ rejected in the light of Section 5, 8 & 45 of Arbitration and Conciliation Act, 1996 and the appeals against orders pertaining to objections against the Arbitral awards wherein notices have been issued limited to only some of the objections. 2. Regular First Appeals (Original Side) 3. Execution First Appeals (Original Side) 4. Civil Contempt Appeals 5. Company Appeals 6. Original Civil Jurisdiction Appeals (OCJA) 7. Regular hearing matters of the above categories
<p>DB-III</p> <p>Hon'ble Mr. Justice A. K. Sikri</p> <p>Hon'ble Mr. Justice M.L. Mehta</p>	<ol style="list-style-type: none"> 1. Tax matters including Income Tax Appeals from the year 2008 to 2010 and of the year 2011. 2. Appeals under the Chartered Accountants Act 3. Writ Petitions challenging orders passed by the High Court on Administrative side 4. Writ Petitions (Service) including matters arising out of orders of CAT upto the year 2003 5. Regular hearing matters of the above categories
<p>DB-IV</p> <p>Hon'ble Mr. Justice Sanjay Kishan Kaul</p> <p>Hon'ble Mr. Justice Rajiv Shakhder</p>	<ol style="list-style-type: none"> 1. Writ Petitions relating to MTNL, MCD, NDMC, etc. except where Constitutional validity is challenged. 2. Writ Petitions (Land Acquisition) 3. Writ Petitions (Tender, AIFR & BIFR, DRT) 4. Writ Petitions (Co-operative Societies) 5. Income Tax Appeals, ITRs, WTRs and other related tax matters upto the year 2007. 6. First Appeals from Orders (Original Side) upto the year 2007 7. Letters Patent Appeals (other than those relating to Armed Forces) upto the year 2008. 8. Regular hearing matters of the above categories
<p>DB-V</p> <p>Hon'ble Mr. Justice Badar Durrez Ahmed</p> <p>Hon'ble Ms. Justice Veena Birbal</p>	<ol style="list-style-type: none"> 1. Criminal Appeals upto the year 1997 and of the years 2000, 2002, 2009 and 2010. 2. Criminal Writs including those relating to habeas corpus & preventive detention 3. Criminal Contempt Petitions 4. Criminal Contempt References 5. Regular hearing matters of the above categories

<p>DB-VI</p> <p>Hon'ble Mr. Justice Pradeep Nandrajog</p> <p>Hon'ble Mr. Justice Sunil Gaur</p>	<ol style="list-style-type: none"> 1. Writ Petitions (Service) relating to Armed Forces 2. Letters Patent Appeals relating to Armed Forces 3. Criminal Appeals of the year 1999 4. Writ Petitions (Service) including matters arising out of orders of CAT from the year 2004 to 2006. 5. Regular hearing matters of the above categories.
<p>Note:- On each Friday DB-VI will rise at 12.00 Noon. Each of the Presiding Judges of DB-VI will sit singly. Hon'ble Mr. Justice Pradeep Nandrajog will take up Land Acquisition Appeals pertaining to North-West, West and South Revenue Districts and all appeals arising out of land acquired for Delhi Metro Rail Corporation pending as on 04.07.2011. Hon'ble Mr. Justice Sunil Gaur will take up Criminal Revision Petitions from the years 2008 to 2010 of the Regular Category.</p>	
<p>DB-VII</p> <p>Hon'ble Mr. Justice Anil Kumar</p> <p>Hon'ble Mr. Justice Sudershan Kumar Misra</p>	<ol style="list-style-type: none"> 1. Writ Petitions (Service) including matters arising out of orders of CAT from the years 2007 to 2010. 2. Regular hearing matters of the above category.
<p>DB-VIII</p> <p>Hon'ble Mr. Justice S. Ravindra Bhat</p> <p>Hon'ble Mr. Justice G.P. Mittal</p>	<ol style="list-style-type: none"> 1 Criminal Appeals of the year 1998, 2001, 2003 to 2008 and 2011 2. Death Sentence References with connected Appeals 3. Criminal Leave Petitions 4. Regular hearing matters of the above categories
<p>Hon'ble Ms. Justice Rekha Sharma</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Service & Labour) of the year 2007 2. Civil Writs (DDA) upto the year 2007. 3. Regular hearing matters of the above categories.
<p>Hon'ble Ms. Justice Reva Khetrpal</p>	<ol style="list-style-type: none"> 1. First Appeals from Orders (MACT) 2. MAC Appeals from the years 2006 to 2008 3. Civil Misc. Main (MV Act) 4. Regular hearing matters of the above categories
<p>Hon'ble Mr. Justice P.K. Bhasin</p>	<ol style="list-style-type: none"> 1. Regular Second Appeals upto the year 2009 2. Second Appeals from Orders (Rent) 3. MAC Appeals of the years 2004 & 2005 4. Civil Revisions (Other than HM Act) 5. Regular hearing matters of the above categories
<p>Hon'ble Mr. Justice Kailash Gambhir</p>	<ol style="list-style-type: none"> 1. Civil Writs relating to Railways, Cantonment Board, P.P. Act and Education. 2. Matrimonial cases 3. Civil Revisions (HM Act) 4. Civil Writ Petitions (Service & Labour) of the year 2010 5. Regular hearing matters of the above categories
<p>Hon'ble Dr. Justice S. Muralidhar</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Service & Labour) upto the year 2006 and of the year 2011. 2. Civil Writs relating to Nationalized Banks & Financial Institutions 3. Regular hearing matters of the above categories.

Hon'ble Ms. Justice Hima Kohli	<ol style="list-style-type: none"> 1. Civil Writs (MCD, NDMC, Electricity/DVB, DJB, MTNL, etc.) 2. Civil Writs (Misc.) including, Land Reforms. 3. Land Acquisition Appeals pertaining to Central, North, South-West, East, North-East and New Delhi. 4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice V.K. Shali	<ol style="list-style-type: none"> 1. Bail Matters 2. Criminal Appeals (of the years 2006, 2007 and of 2010) 3. Criminal Writs (upto the year 2005) 4. Criminal Misc. Main Cases (up to the year 2005) 5. Regular hearing matters of the above categories
Hon'ble Mr. Justice Rajiv Sahai Endlaw	<ol style="list-style-type: none"> 1. Civil Writs (Misc.) including Statutory Authorities, Government of India, GNCTD, DTC, Urban Arts Commission, Airport Authority of India, Tourists & Guides, Election etc. 2. Civil Writs (DDA) from the year 2008 to 2010 and of the year 2011 3. Civil Writ Petitions (Service & Labour) of the years 2008 and 2009 4. Civil Writs (STA) 5. Regular hearing matters of the above categories.
Hon'ble Mr. Justice J.R. Midha	<ol style="list-style-type: none"> 1. Civil Misc. Main (HM Act) 2. Regular First Appeals (other than Land Acquisition) from the year 2007 to 2010 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Suresh Kait	<ol style="list-style-type: none"> 1. Criminal Appeals (of the years 2004, 2005, 2009 & 2010) 2. Criminal Misc. Main Cases (of the years 2006, 2007 & 2010) 3. Criminal Revision Petitions (up to the year 2004 and of 2006 & 2010) 4. Regular hearing matters of the above categories
Hon'ble Mr. Justice Valmiki J. Mehta	<ol style="list-style-type: none"> 1. Regular First Appeals (other than Land Acquisition) upto the year 2006 and of 2011. 2. First Appeals from Orders 3. Regular Second Appeals of the years 2010 and 2011 4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Ajit Bharihoke	<ol style="list-style-type: none"> 1. Bail Matters 2. Criminal Appeals (of the years 2003, 2008 & 2010) 3. Criminal Writs (of the years 2006, 2009 & 2010) 4. Criminal Misc. Main Cases (of the years 2008 to 2010) 5. Criminal Revision Petitions (of the years 2005 & 2010) 6. Regular hearing matters of the above categories
Hon'ble Ms. Justice Indermeet Kaur	<ol style="list-style-type: none"> 1. MAC Appeals from the years 2009 to 2011 2. Execution First Appeals 3. Execution Second Appeals 4. Civil Contempt Petitions 5. Civil Misc. Main (other than HM Act and MV Act) 6. Land Acquisition Appeals other than the matters listed 7. before Hon'ble Mr. Justice Pradeep Nandrajog and Hon'ble Ms. Justice Hima Kohli 7. Regular hearing matters of the above categories

Hon'ble Ms. Justice Mukta Gupta	<ol style="list-style-type: none"> 1. 1. Bail Matters 2. Criminal Appeals (up to the year 2002 & of 2010) 3. Criminal Writs (of the year 2007, 2008, 2010 & of 2011) 4. Criminal Misc. Main Cases (of the year 2010) 5. Criminal Revision Petitions (from the years 2007 to 2010). 6. Regular hearing matters of the above categories.
(Company Jurisdiction) Hon'ble Mr. Justice Manmohan	<ol style="list-style-type: none"> 1. Company Matters 2. Regular hearing matters of the above category
(Original Jurisdiction) Hon'ble Ms. Justice Gita Mittal	Original Side Matters including Finals of 'A' Court (Judge-in-charge)
Hon'ble Mr. Justice G.S. Sistani	Original Side Matters including Finals of 'F' Court
Hon'ble Mr. Justice Vipin Sanghi	Original Side matters under the Indian Arbitration Act, 1940 and Arbitration and Conciliation Act 1996
Hon'ble Mr. Justice Manmohan Singh	Original Side Matters including Finals of 'G' Court and matters under the Indian Arbitration Act, 1940 and Arbitration and Conciliation Act 1996
Hon'ble Mr. Justice V.K. Jain	Original Side Matters including Finals of 'C' Court
Hon'ble Mr. Justice A.K. Pathak	Original Side Matters including Finals of 'E' Court

Notes: -

1. Mentioning of urgent matters before DB-II.
2. Land Acquisition Appeals of other Districts (Central, North, South-West, East, North-East and New Delhi) shall be listed before Hon'ble Ms. Justice Hima Kohli pending as on 04.07.2011. Fresh Land Acquisition Appeals filed from 4th July, 2011 onwards shall be listed before Hon'ble Ms. Justice Hima Kohli.
3. Matters other than part-heard, presently pending before various Benches shall stand transferred to the respective Benches as per the above roster.
4. Specially directed matters may be assigned by Hon'ble the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or in specially constituted Benches.
5. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
6. Matters pertaining to unauthorized construction being heard by the Division Bench headed by Hon'ble Mr. Justice Vikramajit Sen shall continue to be heard by the same Bench.

7. Civil Writ Petitions (Service & Labour) of the year 2011 pending before the board of Hon'ble Ms. Justice Rekha Sharma stand transferred to the board of Hon'ble Dr. Justice S. Muralidhar.
8. Hon'ble Judge In-charge, Original Side will equally distribute arbitration matters to the two arbitration Courts and other matters to the remaining Courts.
9. Fresh Criminal Writs shall be listed before the board of Hon'ble Ms. Justice Mukta Gupta.
10. Bail applications pending before the board of Hon'ble Mr. Justice A.K. Pathak shall stand transferred to the board of Hon'ble Mr. Justice V.K. Shali.
11. Criminal Revision Petitions of the years 2010 and 2011 pending before the board of Hon'ble Mr. Justice V. K. Shali shall stand transferred to the board Hon'ble Ms. Justice Mukta Gupta.
12. Criminal Appeals (SB), Criminal Misc. Main Cases, Criminal Revision Petitions (of the years 2010 and 2011) pending before the board of Hon'ble Mr. Justice A.K. Pathak shall stand transferred to the board of Hon'ble Mr. Justice Suresh Kait.
13. Fresh Bail Applications shall be equally distributed amongst the roster benches of Hon'ble Mr. Justice V.K. Shali, Hon'ble Mr. Justice Ajit Bharihoke and Hon'ble Ms. Justice Mukta Gupta on random basis.
14. Fresh Criminal Appeals (SB) and Criminal Misc. Main Cases shall be equally distributed amongst the roster benches of Hon'ble Mr. Justice V.K. Shali, Hon'ble Mr. Justice Suresh Kait, Hon'ble Mr. Justice Ajit Bharihoke and Hon'ble Ms. Justice Mukta Gupta on random basis.
15. Fresh Criminal Revision Petitions shall be equally distributed amongst the roster benches of Hon'ble Mr. Justice Suresh Kait, Hon'ble Mr. Justice Ajit Bharihoke and Hon'ble Ms. Justice Mukta Gupta on random basis.

17th June , 2011